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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 13/252(3)/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.01.2018</u>

Name of the Company:

Prafulkunverba Kiritsingh Gohil

V/s.

H K Dave Ltd.

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MIHIR J. THALLORE

So. Advocat. Applicant.

2. MUNI M. NAIR Advocat. Applicate

<u>ORDER</u>

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Ms. Mini Nair present for Appellant. None present for Respondent.

Heard arguments of learned Counsel for Appellant.

Appellant Counsel that this appeal may be treated as under section 252 (1) or (3) instead of section 252 (3) alone of Companies Act, 2013.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 08th day of January, 2018.